



बेटी बचाओ  
बेटी पढाओ

भारतीय रिज़र्व बैंक, हैदराबाद  
Reserve Bank of India, Hyderabad  
मानव संसाधन प्रबंध विभाग / Human Resource Management Department  
शिष्टाचार एवं सुरक्षा कक्ष / Protocol and Security Cell

**Minutes of Prebid Meeting - Annual Service Contract for Deployment of Security Supervisors, Security Guards and Parking Attendants at the Reserve Bank of India, Hyderabad – Office Building and Residential Premises**

The Prebid meeting for the [captioned tender](#) was held on Feb 03, 2026 at 11:00 Hrs in Offline Mode at First Floor Conference Hall, RBI Hyderabad. The following staff members of RBI and representative from firms/prospective tenderers were present during the pre-bid meeting:

S. No.	Name and Designation of the RBI Official
i.	Capt. Moin Zafar, Deputy General Manager(P&S)
ii.	Maj Mukesh Chandra, Manager(P&S)
iii.	Shri M N Satyanarayana, Special Assistant
iv.	Shri M Ashik, Assistant

S. No.	Name of the Firm/Prospective tenderers	Name of the Representative
i.	M/s Advanced Guards	Shri Binay Kumar
ii.	M/s SIS Ltd	Shri Bhanu Pratap
iii.	M/s Rakshak Securitas Pvt Ltd	Capt. Mario A Isaac, Shri P Hari Babu
iv.	M/s Principle Security	Shri Sk Yakub Pasha
v.	M/s CISS Services Ltd	Shri G V Rao
vi.	M/s Private Eye	Shri Srinivas, Shri Karthik

**2. The following queries were raised in the pre-bid meeting:**

S. No	Query	Query Raised by	Clarifications furnished by the Bank
i.	Whether bidders with MSME/ NSIC Certificate are required to submit EMD?	M/s Advanced Guards	Yes. The Micro and Small Enterprises (MSEs) having Udyam Registration Number irrespective of the category, are exempted from submission of Earnest Money Deposit for procurements upto ₹ 10 Lakh (including all taxes, duties, etc) For contracts estimated to cost above ₹10 Lakhs, EMD is required to be submitted.
ii.	Is Service charge calculated on the Gross wages or Net Wages?	M/s SIS Ltd	As per the Schedule of Quantities in the tender, the service charge shall be calculated on the gross wages of the private security guards.

iii.	The agency raised a query regarding the calculation of Bonus on MSTC website.	M/s SIS Ltd	The Agency was informed that, while entering the numerical values for minimum wages in the Excel sheet provided on MSTC website, the amount for Bonus shall be automatically calculated, as applicable.
iv.	Will the Bank reimburse Gratuity and Leave Reserve?	M/s CISS Services Ltd	The Bank shall not reimburse Gratuity. However, charges for the leave reserve shall be reimbursed by the Bank.
v.	Please provide the format of Solvency Certificate to be submitted.	M/s CISS Services Ltd	The format of the solvency certificate has been provided to the concerned participant.
vi.	The Agency sought clarification regarding Para (xiv) of the Technical Bid – Basic Information, specifically whether proof of a credible supervisory infrastructure network could be furnished by submitting salary slips for three months instead of three years.	M/s CISS Services Ltd	The Agency was advised to submit salary slips covering the last three years in staggered months to authenticate the existence of a credible supervisory infrastructure.
vii.	The Agency sought clarification on whether Contractor's All Risk (CAR) policy is applicable in this Contract.	M/s CISS Services Ltd	The agency was advised that Contractor's All Risk (CAR) policy is not applicable in this particular Contract. Only Workmen's Compensation policy and Third-Party Liability is applicable.
viii.	What is the procedure for rotation of security guards?	M/s Private Eye	As per Section H Para 20 of the tender, the rotation of the private security guards shall be carried out by the agency in consultation with the Bank's Security Officer.
ix.	Will the lady Security guards be employed for work on Sundays?	M/s Private Eye	The lady Security guards are deployed only at Bank's Main Office Premises and Sundays will be a weekly off for them.

**Corrigendum:** - With reference to Tender Document- Section C- "Eligibility Criteria for Participating in the e-Tender", the para 1 stands revised as under:-

Existing Paragraph	Revised Paragraph
Reserve Bank of India, a statutory corporation incorporated under the Reserve Bank of India Act, 1934, having its Branch/Office at Hyderabad, invites tenders from the reputed firms/companies/PSA engaged in providing Security Supervisors (Ex-servicemen/Ex-paramilitary), Security Guards and Parking Attendants on contract basis for guarding the 'Bank's Main office premises and other properties (i.e. monitoring movement of men, material and vehicles, surveillance etc) w.e.f April 01, 2026 as per laid down contractual	Reserve Bank of India, a statutory corporation incorporated under the Reserve Bank of India Act, 1934, having its Branch/Office at Hyderabad, invites tenders from the reputed firms/companies/PSA engaged in providing Security Supervisors (Ex-servicemen/Ex-paramilitary), Security Guards and Parking Attendants on contract basis for guarding the 'Bank's Main office premises and other properties (i.e. monitoring movement of men, material and vehicles, surveillance etc) w.e.f April 01, 2026 as per laid down contractual obligations. The

<p>obligations. The contract will be awarded to Private Security Agency (PSA) /firm initially for a period of 12 months <b>w.e.f. April 01, 2026 to March 31, 2027</b>. However, the contract can be extended for a period of one year and further one year, subject to satisfactory performance of the persons deployed and adherence to contractual obligations by the concerned Agency/firm/company. <del>₹3,52,71,000 (Rupees Three Crore Fifty Two Lakh Seventy One Thousand Only) per annum inclusive of GST.</del></p>	<p>contract will be awarded to Private Security Agency (PSA) /firm initially for a period of 12 months <b>w.e.f. April 01, 2026 to March 31, 2027</b>. However, the contract can be extended for a period of one year and further one year, subject to satisfactory performance of the persons deployed and adherence to contractual obligations by the concerned Agency/firm/company.</p>
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**Please note:**

- (i) This document (minutes of the Pre-Bid Meeting) shall form a part of the tender.
- (ii) Rest of the terms and conditions and specifications of the bid document shall continue to remain the same.
- (iii) The above amendments / clarifications are issued for the information of all the intending bidders.
- (iv) The submission of bid by the firm shall be construed to be in conformity to the bid document and amendments / clarifications given above.

Regional Director,  
RBI Hyderabad